

Central Administrative Tribunal  
Principal Bench

O.A.No.2628/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 9th day of October, 2002

(3)

Smt. Laxmi Devi  
w/o Shri Jagran  
r/o Village & P.O. Gharola  
tehsil Charkhi Dadri  
District Shiwani  
Haryana  
(By Advocate: Sh. Aburb Lal with Sh. S.M.Pandey) Applicant

Vs.

1. State (Delhi Administration)  
through its Chief Secretary  
New Secretariat  
I.T.O.  
New Delhi - 110 002.
2. Commissioner of Police  
Police Headquarters  
I.T.O.  
New Delhi.
3. Deputy Commissioner of Police  
Tin Murti Traffic Lines  
New Delhi.
4. Ms. Mamta  
d/o Shri Jaipal Singh  
r/o C-138-A, Vijay Vihar Phase-II  
Near Aranlike  
Rohini  
Delhi - 85. Respondents

O R D E R (Oral)

By Shri Shanker Raju, M(J)

Heard the learned counsel.

2. Applicant, who is the mother of the deceased Constable, seeks grant of pensionary benefits on the ground that the wife of the deceased is bent upon to marry and in that event widow without any means would be greatly prejudiced. Applicant preferred a representation to the respondents for seeking justified claim of pension on the strength of an order passed by the Apex Court in the case of

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M.Jameela Beevi Vs. V.S.Balagopala Pillai,~~ 199-

(SC2)- GJX-0968 SC. As her representation is not yet disposed of by the respondents, the OA is disposed of at the admission stage itself by directing the respondents to consider the representation of the applicant in accordance with rules and instructions and also pass a reasoned and speaking order within one month from today.

3. Let a copy of this order along with a copy of OA be sent to respondents.

*S. Raju*  
(Shanker Raju)  
Member(J)

/ao/